

ITEM NO.101

COURT NO.5

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).1172/2012

JASBIR @ NANHA

Appellant(s)

VERSUS

STATE OF HARYANA

Respondent(s)

WITH

CrI.A. No. 1175/2012 (II-B)

Date : 29-06-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
(VACATION BENCH)

For Appellant(s)

Mr. P.P. Nayak, Adv.  
Mr. Ajay Pal, Adv.  
Mr. Bhupinder, Adv.  
Ms. Vandana M. Hooda, Adv.  
  
Ms. Sundri, Adv.  
Mr. Balraj Dewan, AOR  
Mr. Nikilesh Ramachandran, AOR

For Respondent(s)

Dr. Monika Gusain, AOR

UPON hearing the counsel the Court made the following  
O R D E R

It is submitted that the arguing counsel is not well.

Adjourned.

(B.PARVATHI)  
COURT MASTER

(RAJINDER KAUR)  
BRANCH OFFICER